

COURT-II

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 185 of 2013 & IA Nos. 254 of 2013 & 170 of 2014

Dated : 26th August, 2014

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of :

Bhaskar Shrachi Alloys Ltd. ... Appellant(s)

Versus

**Central Electricity Regulatory Commission
& Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-1
Mr. M.G. Ramachandran &
Ms. Swagatika Sahoo for R-2

ORDER

The appellant has filed I.A. No. 170 of 2014 in the present appeal for impleadment of parties. The said I.A. is allowed for impleadment of parties. Let the said parties be impleaded and learned counsel for the appellant is directed to make necessary amendment in the Memorandum of Appeal within seven days from today and thereafter notice of the amended Memorandum of Appeal be served on all the parties. Dasti service permitted.

Post the matter on **26th September, 2014.**

(Justice Surendra Kumar)
Judicial Member

rkt

(Rakesh Nath)
Technical Member

